

Dated, the 18th June 2020

Order

Subject: Extending the Grace period till 31st July 2020 for applying for renewal of Licenses or registrations which are expired or expiring in the period of 22nd March 2020 to 31st July 2020 - reg.

FSSAI, in order to facilitate food businesses during the existing emergency situation in the country due to COVID-19, has granted a grace period till 30th June 2020 to food businesses to apply for renewal of Licenses or Registrations which were expiring or had expired between 22nd March 2020 to 31st May 2020 (in case of UTs of J&K and Ladakh, Licenses or Registrations expiring or expired between 1st August 2019 to 31st May 2020) vide order number 15(6)2020/FLRS/RCD/FSSAI dated 13th April 2020 (copy annexed).

2. Reviewing the situation, it has been decided to extend the grace period till 31st July 2020 for applying for renewal of Licenses/registrations to those FBOs which are covered in the above said order and also to those FBOs whose Licenses and Registrations have expired or expiring in the period of 1st June 2020 to 31st July 2020. All such FBOs are allowed to apply for renewal of their Licenses/Registrations till 31st July 2020 without any late fee as per clause 2.1.7(4) of FSS (Licensing and Registration of Food Businesses) Regulations, 2011. The said order come into effect from the date of issuance, hence apply prospectively. No claim of refund of late fee paid of already applied renewal applications shall be admissible. In the interim period, FSSAI Licenses/Registration shall be deemed to be valid.

3. This issues with the approval of Competent Authority and under section 16(5) of Food Safety and Standards Act, 2006.

Encl: As stated



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To

1. All Food Business Operators
2. Commissioner of Food Safety of all States/UTs and all Central Licensing Authorities
3. Head (IT), FSSAI: For making necessary changes in FLRS and FoSCoS both and for uploading the order on FSSAI website.

Copy for information to -

4. Head (RCD)
5. PPS to Chairperson, FSSAI
6. PS to CEO, FSSAI